
Ravish Vs State Of Uttarakhand

First Bail Application No. 2135 Of 2024

Court: Uttarakhand High Court

Date of Decision: Nov. 12, 2024

Acts Referred:

Bhartiya Nyaya Sanhita, 2023 " Section 3(5), 303(2), 317(2), 317(4), 317(5)

Citation: (2024) 11 UK CK 0096

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Gaurav Singh, Manisha Rana Singh

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.769 of 2024, under Sections 303(2), 317(2), 317(4), 317(5), 3(5) of the Bhartiya Nyaya Sanhita, 2023,

Police Station Bhagwanpur, District Haridwar. He has sought his release on bail.

2. Heard learned counsel for the parties and perused the record.

3. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.

4. The bail application is allowed.

5. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the

satisfaction of the court concerned.